

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:1543
ANSWERED ON:02.08.2000
STRENGTH OF AIAS OFFICERS
MOINUL HASSAN AHAMED

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) the authorised strength of Officers of the All India Administrative Service for the Centre and each State/UT-wise; and
(b) the criteria adopted in the same?

Answer

MINISTER OF STATE OF DEPARTMENT OF PERSONNEL AND TRAINING AND DEPARTMENT OF PENSION AND PENSIONERS' WELFARE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SMT. VASUN RAJE)

(a): Indian Administrative Service officers are borne on the various State cadres only. A Statement showing the State-wise authorised strength is enclosed.

(b): The authorised strength (including the Central Deputation Reserve) of each cadre is determined by the Central Government in consultation with the State Government concerned as provided under the Indian Administrative Service (Fixation of Cadre Strength) Regulations, 1955, taking into consideration the requirements of the State Governments. The Central Deputation Reserve in each State Cadre for IAS is 40% of the number of Senior Duty Posts in the State Cadre.

STATEMENT REFERRED TO IN REPLY TO PART (a) OF LOK SABHA UNSTARRED QUESTION NO.1543 FOR ANSWER 2.8.2000.

STATEMENT SHOWING THE STATE-WISE TOTAL AUTHORISED STRENGTH AS ON

1.7.2000 OF THE INDIAN ADMINISTRATIVE SERVICE

S.No.	Cadre	Total
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S.No.	Cadre	Total
1	Andhra Pradesh	314
2	AGMU	232
3	Assam-Meghalaya	226
4	Bihar	393
5	Gujarat	248
6	Haryana	212
7	Himachal Pradesh	126
8	Jammu & Kashmir	112
9	Karnataka	248
10	Kerala	178
11	Madhya Pradesh	396
12	Maharashtra	351
13	Manipur-Tripura	198
14	Nagaland	64
15	Orissa	202
16	Punjab	193
17	Rajasthan	260
18	Sikkim	50
19	Tamilnadu	325
20	Uttar Pradesh	535
21	West Bengal	296

TOTAL 5159